## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/263/ (IB)/2017

NAME OF THE PETITIONER(S)

: RAMESH ASSOCIATES PVT LTD

NAME OF THE RESPONDENT(S)

: SABARI INN PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

2018/8/17

REPRESENTATION BY WHOM

R.VELU P. NAGA RAGAN

1 Kt Responded

**ORDER** 

Counsel for the Corporate Debtor present. IRP in person present. IRP submitted that the Corporate Debtor did not co-operate with him. However, he has submitted that due to his personal efforts, he has obtained some documents from MCA and the Bank. In the light of the documents available, the IRP is directed to proceed in the matter. Since the meeting of the Creditors is to be convened by the Committee of the Creditors on 29.08.2017, the IRP shall file the report to this Bench on 30.08.2017. In the meantime, Counsel for the Respondent is directed to produce one of the Directors i.e., Managing Director or key Managerial personnel of the Corporate Debtor before this Bench to explain as to why the Corporate Debtor did not cooperate with the IRP, as per the order of this Bench issued earlier. Put up on 30.08.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)